

FIR No. 84/19

PS : I.P. Estate

U/S : 420/467/468/471/120B IPC

State Vs. Ajij @ Aziz(Bail Appl. No. 541/2020)

State vs. Fazar Mohd. (Bail Appl. No. 539/2020)

State Vs. Sukha @ Imran Khan(Bail Appl. No. 540/2020)

25.08.2020

At 12:10 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Pradeep Sharma, Ld. Counsel for the applicants/ accused persons.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Replies to the respective bail applications of the applicants/ accused persons namely Ajij @ Aziz, Fazar Mohd. and Sukha @ Imran Khan have been forwarded by the IO concerned. Let a copy of the same be supplied to the Ld. Counsel for the applicants/ accused persons today itself through electronic means.

IO has further submitted in writing that today he is not available in Delhi.

In these circumstances, the applications stand adjourned for **08.09.2020.**

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FIR No. 84/19

PS : I.P. Estate

U/S : 420/467/468/471/120B IPC

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 517/2020

FIR No. 84/19

PS : I.P. Estate

U/S : 420//468/471/120B

IPC

V.K. Jain Vs. State

25.08.2020

At 12:10 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Puneet Jain, Ld. Counsel for the applicant/ complainant V.K. Jain.

Sh. Pradeep Sharma, Ld. Counsel for the non-applicant/ accused.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply to the present application of the applicant V.K. Jain has been forwarded by the IO concerned. Let a copy of the same be supplied to the Ld. Counsel for the applicant/ complainant today itself through electronic means.

IO has submitted in writing that today, he is not available in Delhi.

In these circumstances, the application stands adjourned for **08.09.2020.**

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 965/2020
FIR No. Not Known
PS : Sarai Rohilla
U/S : Not Known
State Vs. Jagdish Sharma

25.08.2020

At 11:30 AM

Fresh application U/s 438 CrPC has been moved on behalf of the applicant/ accused for grant of anticipatory bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Upendra Mani Tripathi, Ld. Counsel for the applicant/ accused.

IO SI Vinod, (No. D- 2722, PS Sarai Rohilla) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply. Copy supplied.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present application stands dismissed as withdrawn. File be consigned to record room, as per rules.

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FIR No. Not Known

PS : Sarai Rohilla

U/S : Not Known

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 967/2020
FIR No. 255/19
PS : Prasad Nagar
U/S : 406/420/120B IPC
State Vs. Amresh Mishra

25.08.2020

At 11:10 AM

Fresh third application U/s 438 CrPC has been moved on behalf of the applicant/ accused Amresh Mishra for grant of anticipatory bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

None for the applicant/ accused.

Sh. Navin Gupta, Ld. Counsel for the complainant.

IO ASI Ranvir Pal, (No. D-4793, PS Prasad Nagar) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply has been sent in by the IO.

Ld. Counsel for the applicant/ accused has telephonically requested the Reader of this Court to seek an adjournment on account of bereavement in the family.

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FIR No. 255/19

PS : Prasad Nagar

In these circumstances, matter stands adjourned for **11.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 964/2020

FIR No. 143/2020

PS : I.P. Estate

U/S : 356/379/411/34 IPC

State Vs. Yogesh @ Yash

25.08.2020

At 11:15 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. M.N. Ansari, Ld. Counsel for the applicant/ accused.

IO SI Mohit, (No. D-5824, PS I.P. Estate) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the alleged recovery has already been effected. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 17.07.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused Yogesh @ Yash.

Cont...

FIR No. 143/2020

PS : I.P. Estate

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. The applicant/ accused is languishing in judicial custody since 17.07.2020. Recovery has already been effected. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Yogesh @ Yash** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

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FIR No. 143/2020

PS : I.P. Estate

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 963/2020

FIR No. 243/2020

PS : Daryaganj

U/S : 356/379/411/34 IPC

State Vs. Ajruddin

25.08.2020

At 12:05 PM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Sunil Tomar, Ld. Counsel for the applicant/ accused.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present application for bail stands dismissed as withdrawn. File be consigned to record room, as per rules.

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FIR No. 243/2020

PS : Daryaganj

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 962/2020

FIR No. 116/2020

PS : Daryaganj

U/S : 356/379/34 IPC

State Vs. Ajruddin

25.08.2020

At 12:20 PM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Sunil Tomar, Ld. Counsel for the applicant/ accused.

IO ASI Basudev, (No. D-312/C, PS Daryaganj) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the investigation is complete. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 28.07.2020.

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FIR No. 116/2020

PS : Daryaganj

It has been further submitted that no fruitful purpose would be served by detaining the

applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. The applicant/ accused is languishing in judicial custody since 28.07.2020. The investigation is complete. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Azruddin** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;

Cont....

FIR No. 116/2020

PS : Daryaganj

- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 969/2020

FIR No. 140/2020

PS : Daryaganj

U/S : 356/379/34 IPC

State Vs. Azruddin

25.08.2020

At 12:15 PM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Sunil Tomar, Ld. Counsel for the applicant/ accused.

IO ASI Basudev, (No. D-312/C, PS Daryaganj) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the investigation is complete. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 28.07.2020.

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FIR No. 140/2020

PS : Daryaganj

It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. The applicant/ accused is languishing in judicial custody since 28.07.2020. The investigation is complete. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Azruddin** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

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FIR No. 140/2020

PS : Daryaganj

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 966/2020

FIR No. 191/19

PS : Lahori Gate

U/S : 498A/406 IPC

State Vs. Shweta Khetrapal

25.08.2020

At 11:45 AM

Fresh second application U/s 438 CrPC has been moved on behalf of the applicant/ accused for grant of anticipatory bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Manish Dua, Ld. Counsel for the applicant/ accused.

Complainant alongwith Ld. Counsel Sh. Vishal Vimal.

IO SI G.N. Tiwari, (No. D-4272, PS Lahori Gate) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. IO submits that the applicant/ accused has not joined the investigation till date.

Ld. Counsel for the applicant/ accused submits that the applicant/ accused is ready and willing to join the investigation today itself.

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FIR No. 191/19

PS : Lahori Gate

In these circumstances, let applicant/ accused join the investigation at 4:00 pm today itself, as requested by the Ld. Counsel for applicant/ accused.

At request, be put up again on **10.09.2020** for further proceedings.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 970/2020

FIR No. 289/2020

PS : Sarai Rohilla

U/S : 379/356/34 IPC

State Vs. Avinash @ Montu

25.08.2020

At 11:20 AM

Fresh bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Nishant Sharma, Ld. Counsel for the applicant/ accused.

IO SI Ishwari Prasad, PS Sarai Rohilla is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply. Copy thereof has been sent to the Ld. Counsel for the applicant/ accused.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)

Bail Appl. No. 968/2020

e-FIR No. 12296/2020

PS : Rajinder Nagar

U/S : 379/411/34 IPC

State Vs. Ritik

25.08.2020

At 11:55 AM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Pranay Abhishek, Ld. Counsel for the applicant/ accused.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the alleged recovery of vehicle has already been effected. It has been further submitted that the applicant/ accused is a young boy aged about 25 years and he has not been previously convicted. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 07.08.2020.

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e-FIR No. 12296/2020

PS : Rajinder Nagar

It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused Ritik.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. The recovery has already been effected. The applicant/ accused is languishing in judicial custody since 07.08.2020. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Ritik** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;

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e-FIR No. 12296/2020

PS : Rajinder Nagar

- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/25/08/2020(k)